

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ADVANTAGE RAHEJA HOTELS PRIVATE LIMITED
OPERATING IN HOTEL AND MOTEL INDUSTRY

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Advantage Raheja Hotels Private Limited CIN: U55101MH2008PTC183335 PAN: AAHCA1822A
2.	Address of the registered office	Raheja Chambers, 4th Floor Linking Road and Main Avenue, Santacruz West, Mumbai, Maharashtra, India, 400054.
3.	URL of website	https://incorprestructuring.in/advantage_raheja_hotels_pvt_ltd.html
4.	Details of place where majority of fixed assets are located	No tangible fixed assets are available with the Corporate Debtor.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be sought by emailing at cirp.advantagerahejahotels@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The details can be sought by emailing at cirp.advantagerahejahotels@gmail.com and/or virtual data room in accordance with the provisions of the Code and Regulations made thereunder. The same is also available at the URL mentioned above at point no. 3.
10.	Last date for receipt of expression of interest	December 16, 2025
11.	Date of issue of provisional list of prospective resolution applicants	December 26, 2025
12.	Last date for submission of objections to provisional list	December 31, 2025
13.	Date of issue of final list of prospective resolution applicants	January 10, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	January 15, 2026
15.	Last date for submission of resolution plans	February 14, 2026
16.	Process email id to submit EOI	cirp.advantagerahejahotels@gmail.com

- 1. The Resolution Professional (“RP”)/ Committee of Creditors (“CoC”) shall have discretion to change the criteria for the EOI at any point of time.
- 2. The RP/CoC reserves the right to cancel or modify the process/ application without assigning any reason and without any liability whatsoever.

Jayesh Sanghrajka
Resolution Professional
In the matter of Advantage Raheja Hotels Private Limited
Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416
AFA No. AA1/10416/02/311225/107388 valid till December 31, 2025

Address registered with IBBI:
405-407, Hind Rajasthan Building,
D. S. Phalke Road, Dadar (E),
Mumbai 400014.

Date: December 01, 2025
Place: Mumbai